

AUDIT REPORT
PART-3
SCHEDULE-IV

1)	Eligibility Certificate (EC) No.	Certificate of Entitlement (COE) No.
a)		
b)		
c)		
	Please tick whichever is applicable	
2)	Mode of incentive	Exemption from tax
3)	Type of Unit	New Unit

4)	Computation of Net Turnover of Sales liable to tax			
Sr. No.	Particulars	As per Return	As per Audit	Difference
1	2	3	4	5
a)	Gross turnover of sales including, taxes as well as turnover of non sales transactions like value of Branch Transfers, Consignment transfers and job work charges etc.			
b)	Less: - Turn-Over of Sales (including taxes thereon) including inter-state Consignments and Branch Transfers Covered under Schedule I, II, III or V			
c)	Balance:- Turn-Over Considered under this Schedule (a-b)			
d)	Less:-Value of Goods Return (inclusive of tax), including reduction of sale price on account of rate difference and discount.			
e)	Less:-Net Tax amount (Tax included in sales shown in (c) above less Tax included in (a) and (d) above)			
f)	Less:-Value of Branch Transfers / Consignment Transfers within the State if is to be paid by the Agent.			
g)	Less:-Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of imports, exports and value of Branch Transfers/ Consignment transfers outside the State			
h)	Less: - Sales of tax-free goods specified in Schedule A			
i)	Less:-Sales of taxable goods fully exempted u/s. 8(4) [other than sales under section 8 (1) and shown in Box 4(g)]			

j)	Less:-Sales of taxable goods fully exempted u/s. 8 [other than sales under section 8(1) and 8 (4) and shown in Box 4(g)]			
k)	Less:-Job/Labour work charges			
l)	Less:-Other allowable reductions/deductions, if any			
m)	Balance Net Turnover of Sales liable to tax [c] –[d+e+f+g+h+i+j+k+l]			

5) Computation of Sales tax payable under the MVAT Act

I. Turn-Over of Sales eligible for incentive (Deferment of Tax)						
Sr. No.	Rate of Tax (%)	As per Returns		As per Audit		Difference in Tax Amount (Rs.)
		Turnover of Sales liable to tax (Rs.)	Tax Amount (Rs.)	Turnover of Sales liable to tax (Rs.)	Tax Amount (Rs.)	
1	2	3	4	5	6	7
a)	12.50					
b)	4.00					
c)	1.00					
d)						
e)	Sub-Total-A					
II. Other Sales (Turn-Over of Sales Non-eligible for Incentives)						
Sr. No.	Rate of Tax (%)	Turnover of Sales liable to tax (Rs.)	Tax Amount (Rs.)	Turnover of Sales liable to tax (Rs.)	Tax Amount (Rs.)	Difference in Tax Amount (Rs.)
a)	12.50					
b)	4.00					
c)	1.00					
d)						
e)	Sub-Total-B					
III	Total A+B					
5A)	Sales Tax collected in Excess of the Amount of Tax payable		As per Returns	As per Audit	Difference	

6) Computation of Purchases Eligible for Set-off				
Sr. No.	Particulars	As per Returns (Rs.)	As per Audit (Rs.)	Difference (Rs.)
1	2	3	4	5
a)	Total Turn-Over of Purchases including taxes, value of Branch Transfers / consignment transfers received and Labour/ job work charges.			
b)	Less:- Turn-Over of Purchases Covered under Schedule I, II, III or V			
c)	Balance:- Turn-Over of Purchases Considered under this Schedule (a-b)			
d)	Less:- Value of Goods Return (inclusive of tax), including reduction of purchase price on account of rate difference and discount.			
e)	Less:- Imports (Direct imports)			
f)	Less:- Imports (High seas purchases)			
g)	Less:- Inter-State purchases			
h)	Less:- Inter-State Branch Transfers/ Consignment Transfers received			
i)	Less:- Within the State Branch Transfers / Consignment Transfers received where tax is to be paid by an Agent			
j)	Less:- Within the State purchases of taxable goods from un-registered dealers			
k)	Less:- Purchases of the taxable goods from registered dealers under MVAT Act, 2002 and which are not eligible for set-off			
l)	Less:- Within the State purchases of taxable goods which are fully exempted from tax u/s 8 [other than u/s 8(1)] and 41(4)			

m)	Less:- Within the State purchases of tax-free goods specified in Schedule “A”			
n)	Less:- Other allowable deductions /reductions, if any. (Please Specify)			
o)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off (c) – (d+e+f+g+h+i+j+k+l+m+n)			

7) Tax rate wise break-up of Purchases from registered dealers eligible for set-off as per Box 6(o) above

Sr. No.	Rate of Tax	As per Returns		As per Audit		Difference in Tax Amount (Rs.)
		Net Turnover of Purchases Eligible for Set – Off (Rs.)	Tax Amount (Rs.)	Net Turnover of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	
1	2	3	4	5	6	7
a)	12.50%					
b)	4.00%					
c)						
d)						
e)						
TOTAL						

8) Computation of Refund/Set-off claim.

Sr. No.	Particulars	As per Return		As per Audit		Difference in Tax Amount
		Purchase Value Rs.	Tax Amount	Purchase Value Rs.	Tax Amount	
a)	Within the State purchases of taxable goods from registered dealers eligible for set-off as per Box 7 above					

b)	Less: - Reduction in the amount of set off u/r 53 (1) of the corresponding purchase price of (Schedule C, D & E) the goods					
	Less: - Reduction in the amount of set off u/r 53 (2) of the of the corresponding purchase price of (Schedule B, C, D & E) the goods					
c)	Less: - Reduction in the amount of set off under any other Sub-rule of rule 53					
d)	Amount of Refund or Set-off available [(a) – (c+b)]					
e)	Amount of Refund relating to Raw Materials for use in manufacture of goods eligible for incentives					
f)	Amount of Set-off relating other purchases.					

9) Computation of Tax Payable

Sr. No.	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference
1	2	3	4	5
9A)	Aggregate of credit available for the period covered under Audit			
a)	Refund or Set off available as per Box 8 (f)			

b)	Amount already paid (Details as per Annexure-A)			
c)	Excess Credit if any, as per Schedule I, II, III, or V to be adjusted against the liability as per this Schedule			
d)	Adjustment of ET paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/ Motor Vehicle Entry Tax Act, 1987			
e)	Amount Credited as per Refund adjustment order (Details as per Annexure-A)			
f)	Any other (Please Specify)			
g)	Total Available Credit (a+b+c+d+e+f)			
9B)	Sales tax payable and adjustment of CST / ET payable against available credit			
a)	Sales Tax Payable as per Box 5 (III)			
	Less:- Sales Tax deferred as per Box-5 I.(e)			
b)	Excess Credit as per this Schedule adjusted on account of M.VAT payable, if any, as per Schedule I, II, III or V			
c)	Adjustment on account of CST payable as per Schedule VI for the period under Audit			
d)	Adjustment on account of ET payable under the Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/Motor Vehicle Entry Tax Act, 1987			
e)	Amount of Sales Tax Collected in Excess of the amount of Sales Tax payable, if any as per Box 5A			

f)	Interest Payable under Section 30 (2)				
g)	Total Amount.(a+b+c+d+e+f)				
9C)	Tax payable or Amount of Refund Available				
1	2	3	4	5	
a)	Total Amount payable as per Box 9B(g)				
b)	Aggregate of Credit Available as per Box 9A(g)				
c)	Total Amount Payable (a-b)				
d)	Total Amount Refundable (b-a)				
10)	Details of benefits availed under the Package Scheme of Incentives (Details to be given separately for each EC)				
COE No.		Eligibility Period	FROM	TO	
LOCATION OF THE UNIT					
10A)	Calculation of Cumulative Quantum of Benefits (CQB) Under-rule 78(2)(a)				
Sr. No.	Rate of Tax (%)	As per Returns		As per Audit	
		Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)
a)	12.50				
b)	4.00				
c)					
d)					
e) Sub-Total-A					
10B)	Calculation of Cumulative Quantum of Benefits (CQB) Under-rule 78(2)(b)				
Sr. No.	Rate of Tax (%)	As per Returns		As per Audit	
		Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)
1	2	3	4	5	6
a)	12.50				

b)	4.00					
c)						
d)						
e) Sub-Total-A						
10C) TOTAL (A+B)						

10D) Calculation of Deferment of Benefits Under-rule 81.

Sr. No.	Particulars	As per Returns		As per Audit		Difference in Deferrable Tax Amount
		Turnover of Sales of Eligible Goods liable to Tax (Rs.)	Amount (Rs.) (Deferrable)	Turnover of Sales of Eligible Goods liable to Tax (Rs.)	Amount (Rs.) (Deferrable)	
a)	Amount of MVAT payable					
b)	Amount of CST payable					
c)	Total Amount of Tax Deferred					

10E) Status of CQB u/r 78 / Tax deferment u/r 81

Sr. No.	Particulars	As per Return	As per Audit	Difference
a)	Sanctioned monetary ceiling			
b)	Opening balance of the monetary ceiling at the beginning of the period under Audit.			
c)	Less: Amount of CQB / Tax deferment for the period under Audit as per Box 10 C or 10-D (c), as the case may be			
d)	Less: Amount of Refund claimed as per Rule 79 (2)			
e)	Less:- Benefit of Luxury Tax claimed for TIS-99 under Luxury Tax Act, 1987 for this period.			

f)	Closing balance of the monetary ceiling at the end of the period under Audit [(b) - (c+d+e)]			
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11) Details of benefits availed under the Package Scheme of Incentives (Details to be given separately for each EC)

COE No.		Eligibility Period	FROM			TO		
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LOCATION OF THE UNIT

11A) Calculation of Cumulative Quantum of Benefits (CQB) Under-rule 78(2)(a)

Sr. No.	Rate of Tax (%)	As per Returns		As per Audit		Difference in CQB Amount (Rs.)
		Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	
1	2	3	4	5	6	7
a)	12.50					
b)	4.00					
c)						
d)						
e) Sub-Total-A						

11B) Calculation of Cumulative Quantum of Benefits (CQB) Under-rule 78(2)(b)

Sr. No.	Rate of Tax (%)	As per Returns		As per Audit		Difference in CQB Amount (Rs.)
		Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	
a)	12.50					
b)	4.00					
c)						
d)						

e) Sub-Total-A					
11C) TOTAL (A+B)					

11D) Calculation of Deferment of Benefits Under-rule 81.

Sr. No.	Particulars	As per Returns		As per Audit		Difference in Amount (Rs.) (Deferrable)
		Turnover of Sales of Eligible Goods liable to Tax (Rs.)	Amount (Rs.) (Deferrable)	Turnover of Sales of Eligible Goods liable to Tax (Rs.)	Amount (Rs.) (Deferrable)	
a)	Amount of MVAT payable					
b)	Amount of MVAT payable					
c)	Total Amount of Tax Deferred					

11E) Status of CQB u/r 78 / Tax deferment u/r 81

Sr. No.	Particulars	As per Return	As per Audit	Difference
a)	Sanctioned monetary ceiling			
b)	Opening balance of the monitory ceiling at the beginning of the period under Audit which the return is filed			
c)	Less: Amount of CQB / Tax deferment for the period under Audit as per Box 11 C or 11-D (c), as the case may be			
d)	Less: Amount of Refund claimed as per Rule 79 (2)			
e)	Less:- Benefit of Luxury Tax claimed for TIS-99 under Luxury Tax Act, 1987 for this period.			
f)	Closing balance of the monitory ceiling at the end of the period under Audit [(b) - (c+d+e)]			

12) Details of benefits availed under the Package Scheme of Incentives (Details to be given separately for each EC)

COE No.		Eligibility Period	FROM			TO		
LOCATION OF THE UNIT								

12A) Calculation of Cumulative Quantum of Benefits (CQB) Under-rule 78(2)(a)

	Rate of Tax (%)	As per Returns		As per Audit		Difference in CQB Amount (Rs.)
		Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	
a)	12.50					
b)	4.00					
c)						
d)						
e) Sub-Total-A						

12B) Calculation of Cumulative Quantum of Benefits (CQB) Under-rule 78(2)(b)

	Rate of Tax (%)	As per Returns		As per Audit		Difference in CQB Amount (Rs.)
		Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	Turnover of Sales Eligible Goods liable to Tax (Rs.)	CQB Amount (Rs.)	
a)	12.50					
b)	4.00					
c)						
d)						
e) Sub-Total-A						

12C) TOTAL (A+B)					
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12D) Calculation of Deferment of Benefits Under-rule 81.

Sr. No.	Particulars	As per Returns		As per Audit		Difference in Amount (Rs.) (Deferrable)
		Turnover of Sales of Eligible Goods liable to Tax (Rs.)	Amount (Rs.) (Deferrable)	Turnover of Sales of Eligible Goods liable to Tax (Rs.)	Amount (Rs.) (Deferrable)	
a)	Amount of MVAT payable					
b)	Amount of MVAT payable					
c)	Total Amount of Tax Deferred					

12E) Status of CQB u/r 78 / Tax deferment u/r 81

Sr. No.	Particulars	As per Return	As per Audit	Difference
a)	Sanctioned monetary ceiling			
b)	Opening balance of the monetary ceiling at the beginning of the period under Audit			
c)	Less: Amount of CQB / Tax deferment for the period under Audit as per Box 12 C or 12-D (c) , as the case may be			
d)	Less: Amount of Refund claimed as per Rule 79 (2)			
e)	Less:- Benefit of Luxury Tax claimed under TIS under Luxury Tax Act, 1987 for this period.			
f)	Closing balance of the monetary ceiling at the end of the period under Audit. [(b) - (c+d+e)]			